

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.495/2021

Ragulnath, S/o.Damodharan

... Petitioner/Accused.

Vs

State through the Inspector of Police,

CCB Madurai P.S. Cr.No.12/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Velmurugan, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed to relax the Condition.

2. The offence alleged are U/s 120(b), 406,465, 468 and 420 of IPC.

3. Both heard.

4. The learned counsel for the petitioner submitted that the petitioner was granted anticipatory bail by this Court in Crl.M.P. No.5952/2020 dated 16.12.2020 and he has been complying the condition regularly for 24 days. The learned Public Prosecutor has no serious objection. Hence the condition imposed on the petitioner is totally relaxed.

5. In the result, the condition is totally relaxed. The petitioner shall appear before the concerned Judicial Magistrate on summons and to co-operate with the court for early disposal of the case.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

Copy to

1. The Judicial Magistrate, Concerned.
2. The Inspector of Police, CCB Madurai P.S.
3. The Petitioner through his counsel.